## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.41/(MAH)/2014 IA No. 11/2015

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017

NAME OF THE PARTIES: Shri Kamal Sharma

M/s. Hitech Auto Emission Control Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. SIGNATURE NAME DESIGNATION AJAY KUMAR Practising Company Sentay For Respondents

Cournel Gautam Ankhad 1. Valun Nathani For Petitionen 1/6 Dhouse Wadhard Co.

noun

## ORDER

## IA No. 11/15 in CP No.41/397-398/CLB/MB/MAH/2014

- 1. The Learned Representatives of both the sides are present. In respect of IA No. 11/15, permission to file Sur-rejoinder in the Court by the Petitioner is made.
- 2. Although other side has objected but after brief hearing it is decided that the Surrejoinder is to be allowed to be filed. Sur-Rejoinder to be placed on record. A copy to be handed over to the other side.
- 3. The other side is granted time to peruse the same.
- 4. This IA-11/15 along with CP shall be heard on **06.03.2017**.

Sd/-

M.K. SHRAWAT. MEMBER (JUDICIAL)

13th February, 2017.